



CWP-28570-2023

Pardeep Sharma
Vs.
U.T. Chandigarh and others

Present : Mr. Pardeep Sharma – Petitioner in person.

Mr. Shubham Jain, Advocate,
for respondent No.1 – UT Chandigarh.

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Learned Additional Advocate General, Haryana, has produced copy of the policy decision dated 05.03.2022, whereby a scheme, namely SMILE – Support for Marginalised Individuals for Livelihood and Enterprise, has been launched by the Ministry of Social Justice and Empowerment.

Adjourned to 29.02.2024 to enable learned counsel for respondent No.1 – UT Chandigarh as well as learned Additional Advocate General, Haryana, to file their respective replies.

In the meantime, the petitioner can also examine as to how the aforesaid scheme is being implemented.

(RITU BAHRI)
ACTING CHIEF JUSTICE

(NIDHI GUPTA)
JUDGE

December 22, 2023
ndj